

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr.A. (SJ) No. 602 of 2010**

-----  
Shankar Prasad @ Chhotu @ Shankar Pd. Paswan ..... **Appellant**

Versus

The State of Jharkhand ..... **Respondent**

**CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA**  
**Through- Video Conferencing**

-----  
For the Appellant : Ms. Ananya Singh, Advocate  
For the State : Mr. Manoj Kumar Mishra, APP

-----  
**09/Dated: 10/09/2021**

On call, Ms. Ananya Singh, the learned counsel has appeared on behalf of the appellant. She has presented the brief point of the case including the supporting judgment why Section 366 of the Indian Penal Code is not applicable and also on the question of age and radiological test.

Mr. Manoj Kumar Mishra, the learned APP appears for the State and submits that in view of the submissions made by the learned counsel for the appellant he may be provided some more time to prepare in the case.

Accordingly, put up this case after two weeks as a fixed case.

**(Ratnaker Bhengra, J.)**

Sharda/Madhav/-